

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:508

ANSWERED ON:08.09.2011

CRUDE OIL PRODUCTION

Choudhary Shri Harish;Deka Shri Ramen

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) the details of the crude oil production by the Oil and Natural Gas Corporation (ONGC) and the Oil India Limited (OIL) during each of the last three years, State-wise, including Assam;

(b) the measures being taken by ONGC and OIL for protecting the environment; and

(c) the details of areas/activities and expenditure incurred by them, during each of the last three years for Corporate Social Responsibility (CSR) in various parts of the country, State/UT-wise?

**Answer**

Minister of State in the Ministry of PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.508, ASKED BY SHRI RAMEN DEKA AND SHRI HARISH CHAUDHARY, TO BE ANSWERED ON 8.9.2011 REGARDING CRUDE OIL PRODUCTION.

(a) The details of crude oil production by Oil and Natural Gas Corporation (ONGC) and the Oil India Limited (OIL) during the last three years is placed at Annexure-I.

(b) ONGC and OIL inter-alia take various steps to protect the environment including following:-

i) The installations are having Quality, Occupational Health safety and Environment (QHSE) Management System based on requirements of international standards ISO-9001, OHSAS-18001 and ISO-14001 and are third party certified.

ii) Collected waste water is treated, recycled and reused during drilling operations.

iii) Effluent treatment Plants and Produced water conditioners are in regular operations to cater to the need of effluent treatment before its disposal as per prescribed standard.

iv) Bioremediation method is practiced for degradation of oil contaminated soil and tank bottom sludge.

v) Hazardous waste is disposed of as per statutory requirements.

vi) Regular groundwater quality and ambient air quality monitoring of all production installation is being practiced.

vii) Under greening program, activities of tree plantation are undertaken in and around the installations.

viii) Recycling of drilling effluent pit water in drilling operations to contain all effluents within the well site premises and reuse water.

ix) For abatement of noise pollution from Power Houses at drilling rigs, Oil Collecting Stations etc., noise barrier walls around the machinery generating noise are constructed.

x) All offshore platforms are equipped with Produced water conditioners to treat the produced water upto 40 mg/lt of oil content as prescribed under Environment Protection Rules before discharging into sea.

xi) Waste oil/spent oil is brought onshore and disposed off through Central Pollution Control Board (CPCB)/ Maharashtra Pollution Control Board (MPCB) approved recyclers.

xii) Environment monitoring is being carried out every year through National Institute of Oceanography (NIO), Goa since 1994 for monitoring the impact of our operations.

xiii) Oil Spill Contingency Plan is in place for both West and East Coasts.

(c) Various activities in the area of Education, Health Care, Entrepreneurship, Infrastructure support, Environment Protection, Women's Empowerment and Promotion of Sports, etc. are being undertaken by ONGC and OIL under their Corporate Social Responsibility (CSR) Scheme. The details of expenditure incurred by ONGC and OIL for CSR Schemes during the last three years in the country are placed at Annexure-II.